

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 261 of 2021**

**IN THE MATTER OF:**

**M/s Sepset Real Estate Ltd.**

**...Appellant**

**Versus**

**Mr. Kushal Chandra Sharma**

**...Respondent**

**Present: -**

**For Appellant: Mr. Sumesh Dhawan and Ms. Vatsala Kak, Advocates.**

**For Respondent: Mr. Akshay Sharma, Advocate.**

**O R D E R**  
**(Virtual Mode)**

**01.04.2021** When the case was called out, Learned Counsel for the Appellant Ms. Vatsala Kak, submits that possibility of settlement outside the court is going on.

Learned Counsel for the Respondent has opposed this prayer. He is directed to file Reply Affidavit within two weeks. Rejoinder, if any, may be filed within one week thereafter.

List the Appeal 'For Admission (After Notice)' on **29<sup>th</sup> April, 2021**. On that day Learned Counsel for the Appellant will inform this Appellate Tribunal about the settlement outside the court.

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**